

(c) No working committee has been set up.

(d) Question does not arise.

**MPs Letters Received by Superintendent of AIIMS**

672. SHRI ARJUN SINGH YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of letters received by the Medical Superintendent of the all India Institute of Medical Sciences, New Delhi from the Members of Parliament during the last six months;

(b) the details of the action taken thereon;

(c) whether the letters of MPs are acknowledged invariably; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA): (a) to (d) The AIIMS have reported that about 97 letters have been received in the office of the Medical Superintendent of the Institute from the Members of Parliament during the last 6 month which mostly pertain to the treatment of the patients at the AIIMS hospital and that prompt

action has been taken on all the letters regarding consultation and fixing up of appointment/follow up action of the cases of patients referred to the AIIMS hospital.

**Pollution by Cement factories**

673. SHRI D. JARMABHIKSHAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Union Government have given instructions to the State Governments to stop pollution in the cement industrial areas; and

(b) the number of units which are taking measures to avoid cement pollution, state-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS: (SHRI KAMAL NATH): (a) Yes, Sir. The Central Government in Consultation with the State Governments has directed all heavily polluting industries, including the cement units, to comply with the prescribed effluent and emission standards by 31.12.1991.

(b) according to the information available with government, the number of units, state-wise, which have taken measures to control cement pollution are give below:

S. No.	State	No. of Units
1	2	3
1.	Andhra Pradesh	15
2.	Bihar	1
3.	Gujarat	15
4.	Haryana	2
5.	Karnataka	7

<i>S. No.</i>	<i>State</i>	<i>No. of Units</i>
1	2	3
6.	Kerala	2
7.	Madhya Pradesh	10
8.	Maharashtra	5
9.	Rajasthan	8
10.	Tamil Nadu	6
11.	Uttar Pradesh	4
12.	West Bengal	1
13.	Himachal Pradesh	1

**Reservation Quota In Chetak express  
for Agra Fort Station.**

**674. SHRI BHAGWAN SHANKAR  
RAWAT:** Will the Minister of RAILWAYS  
be pleased to state:

(a) whether there is any proposal to  
provide the reservation quota for Agra Fort  
Station In Chetak Express running from New  
Delhi to Udaipur;

(b) if so, when and the details thereof;  
and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE  
MINISTRY OF RAILWAYS (SHRI MAL-  
LIKARJUN): (a) No, Sir.

(b) does not arise.

(c) Agra does not fall on the route of this  
train. Due to limited availability of reserved

accommodation and full utilisation of quotas  
at the existing quota holding stations falling  
on the route of the train, it is not feasible at  
present to allot any out-station quota at Agra  
Fort by 2915 Delhi-Udaipur Chetak Express.  
The intending passengers can, however,  
seek reservations by having messages sent  
to the train originating stations through the  
Autotext facility provided at Agra Cantt. sta-  
tion.

[Translation]

**Closing of Out Agency in Hazaribagh**

**675. SHRI BHUBANESHWAR  
PRASAD MEHTA:** Will the Minister of  
Railways be pleased to state:

(a) whether a Railway out agency in  
Hazaribagh in Bihar has been closed down  
and Passengers have to face difficulties as a  
result thereof;

(b) if so, the reasons thereof;